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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 18th May, 2026*

+ CRL.M.C. 3877/2026 & CRL.M.A. 15739/2026

MAHESH SHARMAPetitioner

Through: Mr. Ranjit Singh Daler, Advocate.
Petitioner in person.

versus

THE STATE NCT OF DELHI AND ANRRespondent

Through: Mr. Raj Kumar, APP for the State with
SI Vaibhav Singh.
Respondent No.2 in person.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

JUDGMENT (oral)

1. Petitioner herein seeks quashing of FIR No. 0019/2024 dated 20.01.2024, registered at Police Station Sarita Vihar, Delhi, for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. Marriage between petitioner and respondent No. 2 was solemnized on 26.02.2009, as per Hindu rites and ceremonies. They were blessed with a baby boy out of the said wedlock.
3. However, on account of some matrimonial discord and temperamental differences, respondent No. 2 reported the matter to the police which resulted in registration of aforesaid FIR.
4. Charge-sheet has already been filed.
5. Fact, however, remains that both the parties have entered into a comprehensive *Memorandum of Understanding* (MoU) dated 14.12.2025 and, therefore, seek quashing of the FIR in question.



6. Both the parties are present in Court and have been duly identified by the I.O who is also present in Court.
7. Both the parties undertake to adhere to the terms of the settlement.
8. When asked, respondent No.2 reiterated the terms of settlement and submits that she has entered into the abovesaid settlement out of her own free will, without any coercion and influence from any corner whatsoever and therefore, she would have '*no objection*' if FIR in question is quashed. She states that she has agreed not to seek any maintenance or alimony from petitioner No.1 and has foregone and abandoned all her personal rights relating to *istridhan*, alimony, maintenance etc. (past, present and future) in terms of said settlement. She submits that they have already obtained divorce by way of mutual consent on 10.04.2026. As per the settlement terms, the custody of the son would be with respondent No.2, with no visitation to petitioner.
9. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioner.
10. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.
11. Consequently, to secure the ends of justice, FIR No. 0019/2024 dated 20.01.2024, registered at Police Station Sarita Vihar, Delhi, for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, is, hereby, quashed. Original affidavits of the



parties shall be submitted before the learned Trial Court within two weeks.

12. The petition stands disposed of in aforesaid terms.
13. Pending application also stands disposed of.

(MANOJ JAIN)
JUDGE

MAY 18, 2026/ss/sa